Directorate General of Foreign Trade Udyog Bhawan DES-V Section

The Meeting No.16/AM-19 dated 08.11.2018 actually held on 30.11.2018 for the licensing year 2018-19 to consider the cases under Duty Exemption Schemes (Chapter-4) in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers

S.No.	Name of the representatives and their designation	Department	
1	Dr. R. A. LAL, Sr. General Manager	AT&DC	
2	Shri J.D. Giri, Vice President	AEPC	
3	Shri S.K.Mohapatra, DDG	DGFT	
1	Shri Dinesh Baid, FTDO	DGFT	

At the outset the Minutes of NC-V Meeting No. 15/AM-19 dated 25.10.2018 actually held on 01.11.2018 was taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No. 16/AM-19 dated 08.11.2018 and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 16/84-ALC3/2018 MEETING DATE : 08.11.2018

Case No.:2/13/84- ALC3/2017	I KI VILLE LIIVII LEE	Meet No/Date:16/84- ALC3/2018 08.11.2018	Status: Approved
HQ File:01/84/050/00152/AM18/	ILLA I IIC	Lic.No/Date:0210207810 22.08.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's representative had appeared before NC on 30.11.2018 alongwith sample and explained their case. Accordingly, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:51/21/84- ALC3/2017	Party Name: ASHAPURA INTERNATIONAL LIMITED,	Meet No/Date:16/84- ALC3/2018 08.11.2018	Status: Approved
HO File	RLA File	Lic.No/Date:0310817119	

:01/84/050/00288/AM18/ :03/94/040/00597/AM18/ 16.11.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. IPP vide their F.O. No. 7/36/2018-TSW dated 13.11.2018 as detailed below:

Export Item: Geo Synthetic Clay Liner (Waterproof Textile excluding Tarpaulin)
GSM 5750

Quantity: - 3,70,000 Sq. Mt.

S.No.	Import item	Quantity recommended	
1	Bentonite Granules	1.05 kg/kg. content contained in export product	
2.	Woven Fabric	1.06 Sq. Mt/Sq. Mt. content contained in export product	
3.	Non Woven Fabric	1.10 Sq. Mt./Sq. Mt. content contained in export product	





Λ	Lamination Film	1.05 kg.kg. content contained in export product
The R	A shall be advised to take ne	cessary action subject to compliance of other usual conditions

Case No.:2/11/84- ALC3/2018	Party Name: ESSKAY CORPORATION	Meet No/Date:16/84- ALC3/2018 08.11.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310821225	Defer Date: 20.12.2018
3:01/84/050/00170/AM19/	:03/94/040/00067/AM19/	24.05.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that no representative had appeared before NC on 30.11.2018 from the firm. Committee decided to allow another PH alongwith sample and CAD to explain their case. The case stands deferred for re-listing on 20.12.2018.

Case No.:1/9/84- ALC3/2018	Party Name:S P GARMENTS	Meet No/Date:16/84- ALC3/2018 08.11.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0410164388	Defer Date: 20.12.2018
:01/84/050/00155/AM19/	:04/24/040/00041/AM19/	05.06.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that no one had appeared before NC on 30.11.2018. Committee decided to give them a final reminder to furnish the Sample and CAD of the export product. The case stands deferred for re-listing on 20.12.2018.

Case No.:20/8/84- ALC3/2018	Party Name: STRAWBERRY STUDIO EXPORTS PRIVATE LIMITED	ALC3/2018 08.11.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510406851	Defer Date: 20.12.2018
:01/84/050/00137/AM19/	:05/24/040/00161/AM19/	13.06.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's representative had attended PH before NC on 30.11.2018 and not bring the sample and CAD alongwith them. Hence, Committee The case stands deferred for re-listing on decided to allow another PH to explain their case. 20.12.2018.

Case No.:43/12/84- ALC3/2018	Party Name: SURGEINE HEALTHCARE INDIA PVT. LTD.	Meet No/Date:16/84- ALC3/2018 08.11.2018	Status: Reject
HQ File:01/84/050/00219/AM19/	RLA File :05/24/040/00227/AM19/	Lic.No/Date:0510407253 19.07.2018	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 08.10.2018 for PH alongwith sample and CAD. Firm's reply is not received so far. Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:17/12/84- 7 ALC3/2018	Party Name: JPM EXPORTS PRIVATE LIMITED	Meet No/Date:16/84- ALC3/2018 08.11.2018	Status: Approved
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HQ File:01/84/050/00193/AM19/	KLA THE	Lic.No/Date:0210208602 23.07.2018
.01/64/030/00193/11/11/		1 1

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's representative had appeared before NC on 30.11.2018 alongwith sample and explained their case. Accordingly, Committee decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:29/12/84- ALC3/2018	Party Name:HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:16/84- ALC3/2018 08.11.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510407359	Defer Date: 20.12.2018
:01/84/050/00205/AM19/	:05/23/040/00203/AM19/	30.07.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's representative attended PH before NC on 30.11.2018 but not explain properly the exact figure of wastage claimed by them for making the export product and not even mentioned in their application. Hence, Committee decided to allow another PH to explain their case. The case stands deferred for re-listing on 20.12.2018.

Case No.:36/12/84- ALC3/2018	Party Name: WEAR WELL INDIA PVT. LTD.,	Meet No/Date:16/84- ALC3/2018 08.11.2018	Status: Approved
HQ File	RLA File	Lic.No/Date:0510407545	
:01/84/050/00212/AM19/	:05/24/040/00291/AM19/	16.08.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's representative had appeared before NC on 30.11.2018 alongwith sample and explained their case. Accordingly, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:17/14/84- ALC3/2018	& INDUSTRIES PVT.	Meet No/Date:16/84- ALC3/2018 08.11.2018	Status: Approved
HQ File	RLA File	Lic.No/Date:0210208657	
10 :01/84/050/00253/AM19/	:02/24/040/00080/AM19/	27.08.2018	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to allow 6% wastage on input of the product as per amendment sheet issued by RA, Kolkata 30.10.2018.

RA concerned may take necessary action subject to compliance of other usual conditions

	Case No.:18/16/84- ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:16/84- ALC3/2018 08.11.2018	Status: Deferred
11	HQ File :01/84/050/00291/AM19/	RLA File :34/24/040/00136/AM19/	30.08.2018	Defer Date 20.12.2018

Decision: Committee considered the case as per agenda along with other relevant papers and noted that similar case has been referred to DIPP for their comments. The committee decided to wait for the comments.





The case stands deferred for re-listing on 20.12.2018.

S 31 37 13	Case No.:19/16/84- ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:16/84- ALC3/2018 08.11.2018	Status: Deferred
12	HQ File :01/84/050/00292/AM19/	RLA File :34/24/040/00173/AM19/	Lic.No/Date:3410044464 30.08.2018	Defer Date 20.12.2018

Decision: Committee considered the case as per agenda along with other relevant papers and noted that similar case has been referred to DIPP for their comments. The committee decided to wait for the comments.

The case stands deferred for re-listing on 20.12.2018.

	Case No.:20/16/84- ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:16/84- ALC3/2018 08.11.2018	Status: Deferred
13	HQ File :01/84/050/00293/AM19/	RLA File :34/24/040/00165/AM19/	Lic.No/Date:3410044463 30.08.2018	Defer Date 20.12.2018

Decision: Committee considered the case as per agenda along with other relevant papers and noted that similar case has been referred to DIPP for their comments. The committee decided to wait for the comments.

The case stands deferred for re-listing on 20.12.2018.

Case No.:18/14/84- ALC3/2018	Party Name: SRF LIMITED	Meet No/Date:16/84- ALC3/2018 08.11.2018	Status: Approved
HQ File :01/84/050/00254/AM19/	RLA File :04/24/040/00104/AM19/	Lic.No/Date:041016464 9 06.09.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. IPP vide their F.O. No. 7/309/2018-TSW dated 12.11.2018 as detailed below:

Export Item: Dipped Nylon Tyre Cord fabric Quantity: - 2,00,000 Kg.

S.No.	Import item	Quantity recommended in Kg per Kg of export
1.	High Tenacity Filament Nylon Yarn N-66	0.997
2.	Olbo Plast Weft Nylon Cotton Weft	0.00305
3.	Resorcinol	0.001
4	V. P. Latex	0.04 action subject to compliance of other usual conditions.

Case No.:13/14/84- ALC3/2018	Party Name: UNICARE FIRE SAFETY (INDIA) P. LTD.	Wicci Horbate. Toro	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510407739	Defer Date:

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:01/84/050/00249/AM19/	:05/24/040/00335/AM19/	10.09.2018	20.12.2018

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the case has been referred to DIPP for their comments. The committee decided to wait for the comments.

The case stands deferred for re-listing on 20.12.2018.

Case No.:15/14/84- ALC3/2018	Party Name: P & G ENTERPRISES PVT.LTD.	Meet No/Date:16/84- ALC3/2018 08.11.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510407737	Defer Date: 20.12.2018
6 :01/84/050/00251/AM19/	:05/24/040/00333/AM19/	10.09.2018	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the case has been referred to DIPP for their comments. The committee decided to wait for the comments.

The case stands deferred for re-listing on 20.12.2018.

Case No.:6/14/84- ALC3/2018	Party Name: AKRITI CREATIONS PVT. LTD.	Meet No/Date:16/84- ALC3/2018 08.11.2018	Status: Reject
HQ File :01/84/050/00242/AM19/	RLA File :05/23/040/00253/AM19/	Lic.No/Date:0510407750 11.09.2018	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked to PH on 30.11.2018 alongwith sample and CAD. No one attended before NC meeting on 30.11.2018. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.

 Case No.:11/14/84-ALC3/2018
 Party Name: SCORPIOS APPARELS PVT.LTD.,
 Meet No/Date:16/84-ALC3/2018 08.11.2018
 Status: Reject

 HQ File 18:01/84/050/00247/AM19/
 RLA File :05/24/040/00336/AM19/
 Lic.No/Date:0510407759 12.09.2018

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked to PH on 30.11.2018 alongwith sample and CAD. No one attended before NC meeting on 30.11.2018. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:2/14/84- ALC3/2018	Party Name: WEAR WELL INDIA PVT. LTD.,	Meet No/Date:16/84- ALC3/2018 08.11.2018	Status: Approved
HQ File	RLA File	Lic.No/Date:0510407820	
:01/84/050/00238/AM19/	:05/24/040/00346/AM19/	18.09.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's representative had appeared before NC on 30.11.2018 alongwith sample and explained their case. Accordingly, Committee decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.





	Case No.:15/16/84- ALC3/2018	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:16/84- ALC3/2018 08.11.2018	Status: Approved
	HQ File :01/84/050/00288/AM19/	RLA File :05/24/040/00357/AM19/	Lic.No/Date:0510407917 27.09.2018	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

	Case No.:14/16/84- ALC3/2018	Party Name:CDI FOOTWEAR PRIVATE LIMITED	Meet No/Date:16/84- ALC3/2018 08.11.2018	Status: Deferred	
21	HQ File :01/84/050/00287/AM19/	RLA File :05/23/040/00273/AM19/	Lic.No/Date:0510407938 28.09.2018	Defer Date: 20.12.2018	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to refer the case to DIPP for their comments. The case stands deferred for re-listing on 20.12.2018.				

	Case No.:11/16/84- ALC3/2018	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:16/84- ALC3/2018 08.11.2018	Status: Approved	
22	HQ File :01/84/050/00284/AM19/	RLA File :05/24/040/00371/AM19/	Lic.No/Date:0510407975 04.10.2018		
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

	Case No.:12/16/84- ALC3/2018	Party Name:RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:16/84- ALC3/2018 08.11.2018	Status: Approved
23	HQ File :01/84/050/00285/AM19/	RLA File :05/24/040/00373/AM19/	Lic.No/Date:0510407989 04.10.2018	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

	Case No.:16/16/84- ALC3/2018	Party Name: PEARLGLOBAL INDUSTRIES LIMITED	Meet No/Date:16/84- ALC3/2018 08.11.2018	Status: Approved	
24	HQ File :01/84/050/00289/AM19/	RLA File :05/24/040/00362/AM19/	Lic.No/Date:0510407972 04.10.2018		
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

Case No.:1/16/84- 25 ALC3/2018	Party Name: AXIOM CORDAGES LIMITED	Meet No/Date:16/84- ALC3/2018 08.11.2018	Status: Approved
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HQ File :01/84/050/00274/AM19/	RLA File :03/94/040/00614/AM19/	Lic.No/Date:0310824285 08.10.2018

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:3/16/84- ALC3/2018	Party Name: MADURA COATS PRIVATE LIMITED,	08.11.2018	Status: Approved
26	HQ File :01/84/050/00276/AM19/	RLA File :35/24/040/00020/AM19/	Lic.No/Date:3510045418 08.10.2018 a along with other relevant	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:4/16/84- ALC3/2018	Party Name: MADURA COATS PRIVATE LIMITED,	Meet No/Date:16/84- ALC3/2018 08.11.2018	Status: Approved
27	HQ File :01/84/050/00277/AM19/	RLA File :35/24/040/00022/AM19/	Lic.No/Date:3510045419 08.10.2018	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

	Case No.:7/16/84- ALC3/2018	Party Name: OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:16/84- ALC3/2018 08.11.2018	Status: Approved
28	HQ File :01/84/050/00280/AM19/	RLA File :05/24/040/00380/AM19/	Lic.No/Date:0510408016 08.10.2018	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:8/16/84- ALC3/2018	Party Name: PEE EMPRO EXPORTS P LTD	Meet No/Date:16/84- ALC3/2018 08.11.2018	Status: Approved
HQ File :01/84/050/00281/AM19/	RLA File :05/24/040/00379/AM19/	Lic.No/Date:0510408017 08.10.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

	Case No.:9/16/84- ALC3/2018	Party Name: PEE EMPRO EXPORTS P LTD	Meet No/Date:16/84- ALC3/2018 08.11.2018	Status: Approved
30	HQ File :01/84/050/00282/AM19/	RLA File :05/24/040/00382/AM19/	Lic.No/Date:0510408039 09.10.2018	





Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:10/16/84- ALC3/2018	Party Name:PINNACLE CLOTHING CO	Meet No/Date:16/84- ALC3/2018 08.11.2018	Status: Approved	
HQ File :01/84/050/00283/AM19/	RLA File :05/24/040/00386/AM19/	Lic.No/Date:0510408036 09.10.2018		
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

32	Case No.:13/16/84- ALC3/2018	Party Name: MATRIX CLOTHING PVT. LTD.	Meet No/Date:16/84- ALC3/2018 08.11.2018	Status: Approved
	HQ File :01/84/050/00286/AM19/	RLA File :05/24/040/00381/AM19/	Lic.No/Date:0510408072 10.10.2018	Шали
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

33	Case No.:17/16/84- ALC3/2018	Party Name: PARVEEN WOOLLEN & SPINNING MILLS	Meet No/Date:16/84- ALC3/2018 08.11.2018	Status: Deferred
	HQ File :01/84/050/00290/AM19/	RLA File :33/24/040/00006/AM19/	Lic.No/Date:3310030486 10.10.2018	20.12.2018
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Committee decided to allow personal hearing to explain the case. Committee decided to defer the case for 20.12.2018.			

34	Case No.:2/16/84- ALC3/2018	Party Name: HINDUSTAN APPAREL INDUSTRIES	Meet No/Date:16/84- ALC3/2018 08.11.2018	Status: Deferred
	HQ File :01/84/050/00275/AM19/	RLA File :03/94/040/00635/AM19/	11.10.2010	20.12.2018
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the CAD, Sketch and measurement chart of the export product. The case stands deferred for re-listing on 20.12.2018.			

Case No.:6/16/84-	Party Name: PINNA	THE INICCI INO BUILDING.	itus:
ALC3/2018	CLOTHING CO		proved
HQ File :01/84/050/00279/2	RLA File :05/24/040/00399/Al	Lic.No/Date:0510408087 11.10.2018	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.





	Case No.:5/16/84- ALC3/2018	Party Name: KASIM TEXTILE MILLS PVT. LTD.	Meet No/Date:16/84- ALC3/2018 08.11.2018	Status: Approved	
36	HQ File :01/84/050/00278/AM19/	RLA File :35/24/040/00023/AM19/	Lic.No/Date:3510045423 16.10.2018		
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

Minutes of manual cases considered by the Norms Committee -V In Meeting No.16/84 AM-19 dated 08.11.2018 actually held on 30.11.2018

37.

Case No 231	M/s Uviraj Global Pvt.Ltd.	
NC M.No.16/84 AM-19 dt.08.11.2018	F.No.01/84/162/00209/AM18/DES-V	
	AA No:0610038706 dated 04.10.2017	

Decision: Committee considered the case as per agenda along with other relevant papers and observed that justification of wastage given by the firm is not clear. Committee decided to ask the firm to clarify the wastage on input for the export product. Acordingly decided to allow PH. The case stands deferred for re-listing on 20.12.2018.

38.

Care No 222	M/s Shamimsons International
Case No 232 NC M.No.16/84 AM-19 dt.08.11.2018	F.No.01/84/050/00208/AM18/DES-V
NC M.No.16/84 AM-19 dt.08.11.2016	AA No:0610038707 dated 04.10.2017
	1 describe other relevant papers and went

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request dated 03.10.2018 for review and fixation of norms. Accordingly, NC decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

39.

Case No.233	M/s. Ganga Acrowools Ltd.
NC Meeting No.16/AM19 dated	F.No. 01/84/050/00134/AM17/DES-V
08.11.2018 RA F.No. 30/24/040/00002/AM17	Adv. Authorisation No. 3010103788 dated 26.05.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request dated 03.10.2018 for delete the GSM condition from the decision of NC on 04.08.2016. Accordingly, Committee agreed the firm's request and decided to delete the condition of GSM.

RA concerned may take necessary action subject to compliance of other usual conditions.

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Case No.234	M/s. R & B Clothing Intenational Pvt. Ltd.
NC Meeting No.16/AM19 dated 08.11.2018	F.No. 01/84/050/00125/AM18/DES-V
RA F.No. 04/24/040/00078/AM18	Adv. Authorisation No. 0410163365 dated 21.07.2017

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask for PH alongwith sample and justification of the case.

The case stands deferred for re-listing on 20.12.2018.

41.

Case No.235	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No.16/AM19 dated	F.No. 01/84/171/00010/AM19/DES-V
08.11.2018	

Prior fixation of adhoc norms for export of Gents Jacket with Hood made of 100% Polyester Knitted other Pile Fabric Assembled in Layered with 100% Polyester Woven Fabric GSM-310 (Tolerance + or - 10%)

(Style No. XM0780) under special advance licence scheme under para 4.04(a) 1 FTP 2015-20.

Decision: M/s Shahi Exports Pvt. Ltd.vide their letter dated 13.11.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HO) for fixation the norms again.

GSM should match in import and export.

42.

Case No.236	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No.16/AM19 dated	F.No. 01/84/171/00011/AM19/DES-V
08.11.2018	C.C. I. I. (1) III and and a f 1000/ Polyagtar V nitted

Prior fixation of adhoc norms for export of Gents Jacket with Hood made of 100% Polyester Knitted other Pile Fabric Assembled in Layered with 100% Polyester Woven Fabric GSM-310 (Tolerance + or -10%)

(Style No. WM6045)under special advance licence scheme under para 4.04(a) 1 FTP 2015-20.

Decision: M/s Shahi Exports Pvt. Ltd.vide their letter dated 13.11.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

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Case No.237	M/s. Orient Craft Ltd.
NC Meeting No.16/AM19 dated 08.11.2018	F.No. 01/84/171/00018/AM19/DES-V

Prior fixation of adhoc norms for export of Ladies Trouser (Style No. CALIA CROP LINEN TROUSERS) under special advance licence scheme under para 4.04(a) 1 FTP 2015-20.

Decision: M/s Orient Craft Ltd.vide their letter dated 19.11.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

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Case No.238	M/s. Orient Craft Ltd.
NC Meeting No.16/AM19 dated 08.11.2018	F.No. 01/84/171/00014/AM19/DES-V

Prior fixation of adhoc norms for the export of Ladies Romper (Style No. 3474) under special advance licence scheme under para 4.04(a) 1 FTP 2015-20.

Decision: M/s Orient Craft Ltd.vide their letter dated 19.11.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

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Case No.239	M/s. Orient Craft Ltd.
NC Meeting No.16/AM19 dated 08.11.2018	F.No. 01/84/171/00013/AM19/DES-V

Prior fixation of adhoc norms for the export of Ladies Trouser (Style No. LINEN FULL LENGTH TROUSERS) under special advance licence scheme under para 4.04(a) 1 FTP 2015-20.

Decision: M/s Orient Craft Ltd.vide their letter dated 19.11.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

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Case No 240	M/s. Orient Craft Ltd.	

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NC Meeting No.16/AM19 dated	F.No. 01/84/171/00015/AM19/DES-V
08.11.2018	S. J. Drogg (Style No. T42-5604/T42-5605 under

Prior fixation of adhoc norms for the export of Ladies Dress (Style No. T42-5604/T42-5605 under special advance licence scheme under para 4.04(a) 1 FTP 2015-20.

Decision: M/s Orient Craft Ltd.vide their letter dated 19.11.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

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Case No.241	M/s. Orient Craft Ltd.
NC Meeting No.16/AM19 dated	F.No. 01/84/171/00016/AM19/DES-V
00 11 2010	The second
Prior fixation of adhoc norms for th	ne export of Ladies Trouser (Style No. Luna Trousers under special
	1 ()1(a) E P / () 3-/()
M. O C . A T to wid	a their letter dated 19 11 2018 have requested for fixation of floring
a t t t t and dust unde	r Special Advance Authorisation. Committee Considered the ease
as per agenda alongwith other rele	vant papers and went through the details submitted in this case. As
per CAD and other details provide	ed in this case, the Committee approved the input output norms as ation is forwarded to the concerned RA for further necessary action
applied for. The copy of the application	onditions. There is no need to send the case to DGFT (HQ) for
	onditions. There is no need to send as
fixation the norms again.	

GSM should match in import and export.

48

Case No.242	M/s. Orient Craft Ltd.
NC Meeting No.16/AM19 dated	F.No. 01/84/171/00017/AM19/DES-V
1:	e export of Ladies Trouser (Style No. Alina Linen Trousers under er para 4.04(a) 1 FTP 2015-20.
Decision: M/s Orient Craft Ltd.vide for above said export product under as per agenda alongwith other relev per CAD and other details provided	stheir letter dated 19.11.2018 have requested for fixation of horms as Special Advance Authorisation. Committee considered the case ant papers and went through the details submitted in this case. As in this case, the Committee approved the input output norms as tion is forwarded to the concerned RA for further necessary action additions. There is no need to send the case to DGFT (HQ) for

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Case No.243	M/s. Shankar Packaging Ltd.
NC Meeting No.16/AM19 dated	F.No. 01/84/050/00235/AM19/DES-V
08.11.2018 RA F.No. 34/24/040/00074/AM19	Adv. Authorisation No. 3410044317 dated 10.07.2018





Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request dated 26.10.2018 for revision of norms. Committee decided to refer the case to DIPP for their comments. The case stands deferred for re-listing on 20.12.2018.

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Case No.244	M/s. Shankar Packaging Ltd.
NC Meeting No.16/AM19 dated 08.11.2018	F.No. 01/84/050/00222/AM19/DES-V
RA F.No. 34/24/040/00071/AM19	Adv. Authorisation No. 3410044316 dated 10.07.2018
through the details submitted in this	e case as per agenda alongwith other relevant papers and went s case and observed that the firm's request dated 26.10.2018 for
revision of norms. Committee decid	led to refer the case to DIPP for their comments. The case stands

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Case No.245	M/s. Shankar Packaging Ltd.
NC Meeting No.16/AM19 dated 08.11.2018	F.No. 01/84/050/00153/AM19/DES-V
RA F.No. 34/24/040/00031/AM19	Adv. Authorisation No. 3410044180 dated 25.05.2018
through the details submitted in this	e case as per agenda alongwith other relevant papers and went s case and observed that the firm's request dated 26.10.2018 for led to refer the case to DIPP for their comments. The case stands



deferred for re-listing on 20.12.2018.

deferred for re-listing on 20.12.2018.

